

कार्यालय जिलाधिकारी, हरिद्वार।

संख्या 09 / एल0बी0ए0-2023

दिनांक 04 जुलाई, 2023

विषय- मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-341/2023 विपिन कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 19.05.2023 के अनुपालन के संबंध में।

Shri. Rahul Verma
Advocate (L.L.M.)
Supreme Court Of India
Additional Advocate General
State Of Uttarakhand
137, Tower No. 10,
Supreme Enclave, Mayur Vihar Phase-1,
Delhi-110091
Mobile No. 9717706032.

महोदय,

उपरोक्त विषयक आपके कार्यालय पत्र दिनांक 01.07.2023 एवं सदस्य सचिव मुख्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून के कार्यालय पत्र संख्या-यूकेपीसीवी0/एच0ओ0/सा0-183-689/2023/313 दिनांक 31.05.2023 का संदर्भ ग्रहण करने का कष्ट करें। जिसमें उल्लिखित हैं कि मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या-341/2023 विपिन कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 19.05.2023 के अनुपालन के संबंध में। प्रकरण हरिद्वार स्थित दो ईट भट्टों मै0 जय माता ब्रिक फिल्ड एवं मै0 गगन ब्रिक फिल्ड तहसील रुडकी जिला हरिद्वार के द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्धारित गाइडलाइन का पालन न किये जाने के संबंध में हैं। मा0 एन0जी0टी0 द्वारा विषयगत प्रकरण पर नियमानुसार निरीक्षण करते हुए उपचारात्मक कार्यवाही हेतु निम्नलिखित विभागों की संयुक्त कमेटी का गठन किया गया है:-

- 1- उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड।
- 2- जिलाधिकारी, हरिद्वार।

इस संबंध में जिला प्रशासन की ओर से ज्वाइन्ट मजिस्ट्रेट, रुडकी को नामित किया गया। ज्वाइन्ट मजिस्ट्रेट, रुडकी की अध्यक्षता में महाप्रबन्धक जिला उद्योग केन्द्र, हरिद्वार एवं क्षेत्रीय अधिकारी उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुडकी द्वारा दिनांक 12.06.2023 को संयुक्त स्थलीय निरीक्षण किया गया।

अतः दिनांक 12.06.2023 को उक्त समिति द्वारा किए गए संयुक्त स्थलीय निरीक्षण की संयुक्त जांच आख्या संलग्न कर महोदय की सेवा में सादर प्रेषित की जा रही है।

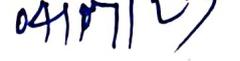
संलग्न-यथोक्त। मेल द्वारा



(पी0एल0 शाह)

अपर जिलाधिकारी-प्र0

हरिद्वार।



प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- सदस्य सचिव मुख्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड गौरा देवी पर्यावरण भवन 46वी0 आई0टी0 पार्क, सहस्रधारा रोड, देहरादून।
- 2- जिलाधिकारी महोदय की सेवा में सादर सूचनार्थ प्रेषित।

अपर जिलाधिकारी-प्र0
हरिद्वार।

CV-1283365/51118

26-6-

12-12-2022



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार



पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-147(49)/2023/400

दिनांक: 23.06.2023

पंजीकृत डाक द्वारा

OC/LBA

“ मा0 एन0जी0टी0 प्रकरण”

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

प्रभार उत्तराखण्ड
जिलाधिकारी
रुड़की

विषय:- मा0 एन0जी0टी0 में योजित OA No- 341/2023 विपिन कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 19.05.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा दिनांक 19.05.2023 को पारित आदेश व बोर्ड मुख्यालय के पत्रांक सं0- यूकेपीसीबी0एच0ओ0सा0-183-689/2023/313 दिनांक 31.05.2023 के सन्दर्भ में गठित संयुक्त समिति द्वारा दिनांक 12.06.2023 को निरीक्षण किया गया। निरीक्षण आख्या मय संलग्नकों सहित बोर्ड मुख्यालय के अवलोकनार्थ एवं मा0 एन0जी0टी0 में Factual Action Taken Report प्रेषित किये जाने हेतु सादर प्रस्तुत है।

भवदीय,

(सुभाष चन्द पंवार)
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपि:-

1. जिलाधिकारी महोदय, जिला-हरिद्वार को उनके पत्र सं0- 989/एल0बी0ए0- 2023 दिनांक 03 जून 2023 के अनुक्रम में सूचनार्थ एवं अवश्यक कार्यवाही हेतु सादर प्रेषित है।
2. ज्वाइंट मजिस्ट्रेट, रुड़की, जिला-हरिद्वार को सादर सूचनार्थ प्रेषित।

(सुभाष चन्द पंवार)
क्षेत्रीय अधिकारी (प्र0)

मा० एन०जी०टी० द्वारा योजित मूल आवेदन सं०- 341/2023 विपिन कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 19.05.2023 अनुपालन में गठित संयुक्त समिति की निरीक्षण आख्या:-

मा० एन०जी०टी० द्वारा योजित मूल आवेदन सं०- 341/2023 दिनांक 19.05.2023 के द्वारा पारित आदेश के क्रम में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड तथा कार्यालय जिलाधिकारी हरिद्वार के पत्र सं०- 989/एल०बी०ए०-2023 दिनांक 03.06.2023 को गठित संयुक्त समिति द्वारा स्थलीय निरीक्षण दिनांक 12.06.2023 को किया गया। निरीक्षण के समय निम्न सदस्य उपस्थित रहे:-

1. श्री अभिनव शाह, ज्वाइंट मजिस्ट्रेट, रुड़की, जिला- हरिद्वार।
2. श्रीमती पल्लवी गुप्ता, महाप्रबंधक जिला उद्योग केन्द्र, जिला-हरिद्वार।
3. श्री सुभाष चन्द पंवार, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की।
4. श्री आदेश कुमार, संचालक, मै० गगन ब्रिक फिल्ड।
5. श्री विपुल कुमार, संचालक, मै० जय माता ब्रिक फिल्ड।

- प्रकरण मुख्यतः आवेदक (शिकायतकर्ता) श्री विपिन कुमार द्वारा दो ईट भट्टे क्रमशः मै० जय माता ब्रिक फिल्ड, खसरा न०- 208, ग्राम- हरचन्दपुर, मंगलौर, रुड़की, जिला-हरिद्वार तथा मै० गगन ब्रिक फिल्ड, खसरा न०- 138, 139, ग्राम- मौहम्मदपुर जट, परगना मंगलौर, रुड़की, जिला- हरिद्वार के विरुद्ध पर्यावरणीय मानकों के पालन न करने विषयक है। शिकायतकर्ता द्वारा अवगत कराया गया कि उक्त दोनों ईट भट्टे भारत सरकार के वन पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 22.02.2022 को अधिसूचित अधिसूचना के विरुद्ध स्थापित हैं। साथ ही शिकायती द्वारा कहा गया कि उक्त दोनों भट्टे द्वारा अधिसूचना में उल्लेखित Sitting Criteria हेतु निर्धारित मानकों का पालन नहीं किया गया है। सम्बन्धित विषय का स्थलीय निरीक्षण किया गया। निरीक्षण के समय ईट भट्टों की अद्यतन स्थिति निम्नवत् है:-

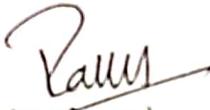
- जय माता ब्रिक फिल्ड खसरा न०- 208, ग्राम- हरचन्दपुर, मंगलौर, रुड़की, जिला-हरिद्वार :- उक्त भट्टे की स्थापना वर्ष दिसम्बर- 2020 में की गयी है। उक्त भट्टा अन्य समीपस्थ मै० बालाजी ब्रिक फिल्ड से 650 मी० व चौधरी भारत सिंह जुनियर हाई स्कूल से 228 मी० की दूरी पर स्थित है उक्त ईट भट्टे को राज्य प्रदूषण नियंत्रण बोर्ड से मार्च- 2024 तक सर्शत सहमति प्राप्त है। इसके अतिरिक्त भट्टे को कार्यालय उद्यान विभाग से अनापत्ति प्रमाण पत्र प्राप्त है। यह भी अवगत कराना है, भट्टे को वर्ष 2020 से संचालन सम्बन्धी साक्ष्य के रूप में जी०एस०टी० रजिस्ट्रेशन, जिला पंचायत लाईसेंस तथा आयकर विभाग द्वारा स्थाई लाईसेंस कार्ड प्राप्त किया गया है। (प्रति संलग्न- 01)।
- मै० गगन ब्रिक फिल्ड, खसरा न०- 138, 139, ग्राम- मौहम्मदपुर जट, परगना मंगलौर, रुड़की, जिला- हरिद्वार :- उक्त भट्टे की स्थापना वर्ष दिसम्बर- 2021 में की गयी है। उक्त भट्टा अन्य समीपस्थ मै० भारत ब्रिक फिल्ड से 500 मी० व सरकारी आम के बाग से 555 मी० व स्कूल व गांव से 750 मी० की दूरी पर स्थित है। उक्त ईट भट्टे को राज्य प्रदूषण नियंत्रण बोर्ड से मार्च- 2024 तक सर्शत सहमति प्राप्त है। इसके अतिरिक्त भट्टे को कार्यालय उद्यान से अनापत्ति प्रमाण पत्र प्राप्त है। यह भी अवगत कराना है, भट्टे को वर्ष 2021 से संचालन सम्बन्धी साक्ष्य के रूप में जी०एस०टी० रजिस्ट्रेशन, जिला पंचायत लाईसेंस तथा आयकर विभाग द्वारा स्थाई लाईसेंस कार्ड प्राप्त किया गया है। (प्रति संलग्न- 02)।
- उक्त दोनों ईट भट्टों के समीपस्थ एक अन्य ईट भट्टा मै० बालाजी ब्रिक फिल्ड, ग्राम- नगला सकतू रुड़की हरिद्वार में स्थापित है जिसे राज्य प्रदूषण नियंत्रण बोर्ड से दिनांक 31.03.2024 तक संचालनार्थ सहमति प्राप्त है।

यह अवगत कराना है कि भारत सरकार पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा ईट भट्टों की स्थापना हेतु दिनांक 22.02.2022 को एक अधिसूचना अधिसूचित की गयी जिसमें कि भट्टों से आबादी तथा वाग की दूरी कम से कम 800 मी० एवं भट्टों से भट्टों की दूरी 01 कि०मी० निर्धारित की गयी है। अवगत होना चाहें कि राज्य सरकार तथा भारत सरकार का कोई Sitting Criteria उक्त अधिसूचना की तिथि से पूर्व निर्धारित नहीं था। उक्त दोनों भट्टों दिनांक 22.02.2022 की अधिसूचना से पूर्व स्थापित व संचालन किये जा रहे हैं। जिस हेतु उक्त दोनों भट्टों को राज्य प्रदूषण नियंत्रण बोर्ड से संचालनार्थ सहमति तथा अन्य सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त है। शिकायतकर्ता का यह कहना है कि उक्त ईट भट्टों दिनांक 22.02.2022 की अधिसूचना के विरुद्ध स्थापित व संचालित हैं, न्यायोचित नहीं है।

इसके अतिरिक्त यह भी अवगत कराना है, कि क्षेत्रीय कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की द्वारा उक्त दोनों भट्टों के विरुद्ध बिना सहमति संचालित नियमों के सापेक्ष क्रमशः मै० जय माता ब्रिक फिल्ड तथा मै० गगन ब्रिक फिल्ड पर रु०- 682500/- व 634725/- की पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने की संस्तुति बोर्ड मुख्यालय प्रेषित की जा चुकी है। (संलग्नक- 03)।

निरीक्षण के समय लिये गये फोटोग्राफ संलग्न हैं। (संलग्नक- 04)।


(सुगाण चंद पंवार)
क्षेत्रीय अधिकारी (प्र०)
उत्तराखण्ड प्रदूषण नियंत्रण
बोर्ड, रुड़की।


(पल्लवी गुप्ता)
महाप्रबंधक जिला उद्योग केन्द्र,
जिला-हरिद्वार।


(अभिनव शास्त्री)
ज्वाइंट मजिस्ट्रेट, रुड़की,
जिला- हरिद्वार।

Yes
UKPCB

REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/J-112/2023/1415

Date: 13.01.2023

Registered Post.

To,

M/s Jai Mata Brick Field
Khasra No-208,
Vill-Harchandpur, Manglore, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID - 10412	Application ID-3232895
CCA (Fresh)	
Consent No. AWH- J-17	

CCA is hereby granted to M/s Jai Mata Brick Field located at Khasra No-208, Vill-Harchandpur, Manglore, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2024 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 22 Lacs.

S. No.	Last CCA Quantity		CCA Fresh	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Not Obtained		Bricks	80,00,000 Nos/Year

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Fresh
Trade Effluent	Nil	Nil
Sewage	-	1.0

- (ii) Trade Effluent Treatment and Disposal: Nil.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM ³

UKPCB

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The Occupier of M/s Jai Mata Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 31.03.2024
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit:-
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.


Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.

Regional Officer (I/c)

Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc.gov.in>

2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act. 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-3/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.
10. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.
11. The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.
12. Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.
13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a three month/six months/one year from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

UKPCB

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the Board.
23. Dried hazardous sludge from the process in the plant shall be stored in **double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to **Registered Recyclers/Re-processors.**
26. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous Rules** shall be submitted to the Board.


 Regional Officer (I/c)

अनापत्ति प्रमाण पत्र

श्री विकास कुमार पुत्र श्री चन्द्रपाल निवासी ग्राम मौजा कवादपुर मंगलौर विकासखण्ड नारसन जनपद हरिद्वार ने आवेदन पत्र प्रस्तुत कर निवेदन किया है कि उनके स्वामित्व वाला ईट भट्टा मै0 जयमाता ब्रिक फिल्ड खसरा सं0 208 ग्राम मौजा कवादपुर मंगलौर विकासखण्ड नारसन जनपद हरिद्वार में स्थापित किया गया है इस हेतु भट्टा स्वामी द्वारा अनापत्ति प्रमाण पत्र चाहा गया है।

मौके पर स्थलीय निरीक्षण हेतु उत्तर प्रदेश शासनादेश संख्या 921/55-पर्या/12-94 (पर्या) -11 दिनांक 27 जून 2021 में दिये गये निर्देशानुसार ईट भट्टे का निरीक्षण प्रभारी उद्यान संचल दल केन्द्र नारसन के द्वारा किया गया। प्रभारी द्वारा प्रस्तुत की गयी निरीक्षण आख्या के आधार पर अवगत कराया गया है कि ईट भट्टा स्थापना स्थल के आस-पास आम/मिश्रित फलों का कोई भी उद्यान/नर्सरी स्थित नहीं है।

अतः प्रभारी उद्यान संचल दल केन्द्र नारसन के स्थलीय निरीक्षण आख्या एवं ईट भट्टे के संचालन हेतु उपलब्ध कराये गये प्रपत्रों के आधार पर ईट भट्टे के स्वामी श्री विकास कुमार पुत्र श्री चन्द्रपाल निवासी ग्राम मौजा कवादपुर मंगलौर विकासखण्ड नारसन जनपद हरिद्वार को मै0 जयमाता ब्रिक फिल्ड के संचालन हेतु अनापत्ति प्रमाण पत्र जारी किया जा रहा है।

पंजिका क्रमांक 05/8.2.22...

08/02/2022
मुख्य उद्यान अधिकारी
हरिद्वारहरिद्वार

कार्यालय मुख्य उद्यान अधिकारी हरिद्वार
पत्रांक 3944 / उक्त दिनांकित

प्रतिलिपि :- 01 सम्बन्धित आवेदक कर्ता।

02 प्रभारी उद्यान संचल दल केन्द्र नारसन ।

मुख्य उद्यान अधिकारी
हरिद्वार



सत्यमेव जयते

Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 05AAQFJ7072D1Z9

1.	Legal Name	JAI MATA BRICK FIELD			
2.	Trade Name, If any	JAI MATA BRICK FIELD			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	0, MOJA - KWADPUR, PARGANA -MANGLOUR, VILL-HARCHANDPUR, ROORKEE, Haridwar, Uttarakhand, 247656			
5.	Date of Liability				
6.	Period of Validity	From	29/12/2020	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK(4) Date: 2020.12.29 16:16:03 IST			
Name		Sanjay Anand Massey			
Designation		Superintendent			
Jurisdictional Office		Roorkee - Sector 2			
9. Date of issue of Certificate		29/12/2020			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 29/12/2020 by the jurisdictional authority.



सत्यमेव जयते

GSTIN 05AAQFJ7072D1Z9
Legal Name JAI MATA BRICK FIELD
Trade Name, if any JAI MATA BRICK FIELD

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0



सत्यमेव जयते

GSTIN 05AAQFJ7072D1Z9
 Legal Name JAI MATA BRICK FIELD
 Trade Name, if any JAI MATA BRICK FIELD

Details of Managing / Authorized Partners

1		Name	MOHIT GARG
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
2		Name	VIRENDRA KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
3		Name	VIKAS KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
4		Name	VIPUL KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति **जिला पंचायत हरिद्वार 7335**
जिला **हरिद्वार**

लाइसेंस

श्री **विनास कुमार व विपल कुमार पुत्रगण श्री चन्पाल**
चूँकि श्री **श्री विनास कुमार 3/0 श्री तेजपाल सिंह व मोहित गार्ग 5/0 श्री निलकुमार गार्ग**
समिति **जिला पंचायत हरिद्वार** जिला **हरिद्वार**
को **सिक्कत पान्च एवा** रूप में को रूप में का भुगतान कर दिया है।
अतः उन्हें **जिला पंचायत हरिद्वार** के स्थानीय क्षेत्र
के भीतर **उत्तम - हरनन्दपुर (नवाशपुर)**
दिनांक **01/10/2022** से **30/09/2023**
तक **इ.स. 2022** के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
विनास व विपल	चन्पाल	इ.स. 2022	हरनन्दपुर (नवाशपुर)	-
श्री विनास कुमार	तेजपाल सिंह			
मोहित गार्ग 5/0 श्री निलकुमार गार्ग				

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स **106** में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है जिनकी प्रति यैने अलग
लाइसेन्सधारी को दे दी है।

दिनांक **25/08/2022**
टिप्पणी :- स्थान और पृष्ठांकन की प्रविष्टियां तभी मरी जानी जायेंगी यदि
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

लाइसेन्स अधिकारी
जिला पंचायत, हरिद्वार

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 5
(नियम 41 देखिये)

("डबल साइडेड कार्बन पेपर" पर अमिट पेन्सिल से लिखा जायेगा)

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम का रबड़ स्तम्भ -

संख्या **313334** रसीद संख्या **5120**

रजिस्टर संख्या **1011/2022** से
रुपया (शब्दों में)
संख्या **5120** के पूर्ण/आंशिक भुगतान
के मद्दे प्राप्त हुआ।

रुपया मुख्य अधिकारी/खण्ड विकास अधिकारी
कर समाहर्ता (टैक्स कलेक्टर)
दिनांक **11/08/23**

आकार मांग तथा वसूली का प्रभारी लिपिक कर अधिकारी

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति
के नाम रबड़ स

वही संख्या **313334**

रसीद के अनुसार भुगतानकर्ता का नाम
रसीद के अनुसार उससे वसूल की गई धनराशि
रसीद के अनुसार किस मुद्दे वसूल की गई

रसीद के अनुसार कर समाहर्ता का नाम जिसने
धनराशि वसूल की
इस कूपन को जमा करने वाले
अधिकारी का नाम तथा पदनाम
कूपन जमा करने का दिनांक



जिला पंचायत / क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला पंचायत हरिद्वार

002391

लाइसेन्स

मैडम अपनाता डिक लिमिटेड

कि श्री विकास कुमार चौधरी, विपुल डबल, विपुल डबल, जिला पंचायत हरिद्वार, क्षेत्र
मिडिया, जिला पंचायत हरिद्वार, जिला पंचायत हरिद्वार

को अंकन पंच डबल रूपमे को रुपये का मुगतान कर दिया है।

तः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर जिला पंचायत हरिद्वार (हरिनन्दपुर) में

दिनांक 01/10/2020 से 30/09/2021

तक 52 मेट्रिक के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
विकास कुमार	चन्द्रपाल	स्टोर	विकास	
विपुल कुमार	चन्द्रपाल	स्टोर	विकास	

यह लाइसेन्स जिला पंचायत हरिद्वार के हस्ताक्षर
के द्वारा जारी किया गया है, जिनकी एक प्रति मैंने आज
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेन्सधारी को दे दी है।

दिनांक 11/12 2020

टिप्पणी :- स्थान और पृष्ठांकन की प्रविष्टियां तभी मरी जानी चाहिए, जिनकी एक प्रति मैंने आज
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।



जिला पंचायत / क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला पंचायत हरिद्वार

004020

लाइसेन्स

मैडम अपनाता डिक लिमिटेड

कि श्री विकास कुमार चौधरी, विपुल डबल, विपुल डबल, जिला पंचायत हरिद्वार, क्षेत्र
मिडिया, जिला पंचायत हरिद्वार, जिला पंचायत हरिद्वार

को अंकन पंच डबल रूपमे को रुपये का मुगतान कर दिया है।

तः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर जिला पंचायत हरिद्वार (हरिनन्दपुर) में

दिनांक 01/10/2021 से 30/09/2022

तक 52 मेट्रिक के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
विकास कुमार	चन्द्रपाल	स्टोर	विकास	
विपुल कुमार	चन्द्रपाल	स्टोर	विकास	

यह लाइसेन्स जिला पंचायत हरिद्वार के हस्ताक्षर
के द्वारा जारी किया गया है, जिनकी एक प्रति मैंने आज
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेन्सधारी को दे दी है।

दिनांक 10/08/2021 20

टिप्पणी :- स्थान और पृष्ठांकन की प्रविष्टियां तभी मरी जानी चाहिए, जिनकी एक प्रति मैंने आज
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
Permanent Account Number Card



जन्म/प्राप्त की तारीख
Date of Incorporation/Formation
14/12/2020

पूरा नाम
JAI BATA BRICK FIELD

21122020

GSTIN : 05AAQFJ7072D1Z9 **TAX INVOICE** M. 9412476000

JAI MATA BRICK FIELD

VIII. Harchandpur, Roorkee, Haridwar, (U.K.), 247656

Original - White
Duplicate - Pink
Tri-color - Yellow

Reverse Charge
 Invoice No. : JMBF **01**
 Invoice Date: **07-10-2021**
 State : **UTTRAKHAND** State Code: **05**
 Transportation Mode: **Truck**
 Vehicle Number : **UK17A-1966**
 Date of Supply : **07-10-2021**
 Place of Supply : **Rishikesh**

Details of Receiver - Billed to:
 Name : **M/S Rohan Builders Pvt. Ltd.**
 Address: **Mohanj Khurk Subhresh**
Bahadur Road Rishikesh
 GSTIN : **05EAVPS1187K12U**
 State : **UK** State Code: **05**

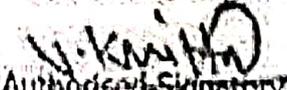
S.No.	Particulars	Quantity	Rate	Amount
1-	1st Bricks	7000	3200/-	22400/-
				

Bank Name : YES BANK ROORKEE
 Bank A/C : 073163400000458 HSN/ACS 6904
 IFS Code : YESB0000731

Total Invoice Amount in Words:
Twenty Three Thousand & Five Hundred Twenty only.

T.Amount Before Tax	22400
Add : SGST 2.5%	560
Add : CGST 2.5%	560
Add : IGST 5.0%	—
T. Amount After Tax	23520

Terms and Conditions :
 • L & O.I.
 • All Disputes are Subject to HARIDWAR Jurisdiction only.
 • Interest @ 30% will be charge after due date.
 • Goods once sold will not be taken back on any account.

Certified that the PARTICULARS given above are true and correct.
for JAI MATA BRICK FIELD

 Authorised Signatory



REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

Date: 30/01/2023

UKPCB/ROR/Con/G-178/2023/1679

Registered Post.

To,

M/s Gagan Brick Field
Khasra No. 138, 139,
Vill-Mohammadpur Jatt,
Paragna-Narsan, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID - 10344

CCA (Fresh)

Consent No. AWH- 67-42

Application ID - 3190920

CCA is hereby granted to M/s Gagan Brick Field located at Khasra No. 138, 139, Vill-Mohammadpur Jatt, Paragna-Narsan, Roorkee, Distt- Haridwar.. subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2024 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 38.0 lakh.

S. No.	Last CCA Quantity		Product	CCA Fresh
	Product	Quantity		Quantity
1	Not Obtained		Bricks	80,00,000 Nos/Year

2. Specific Conditions under Water Act:

(i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Fresh
Trade Effluent	Nil	Nil
Sewage	-	1.5

(ii) Trade Effluent Treatment and Disposal: Nil.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood		Induced draft with Zig-Zag Technology	250 mg/NM ³

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The Occupier of M/s Gagan Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 31.03.2024
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit:-
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.


Regional Officer (I/c)
Regional Officer (I/c)

Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc.gov.in>
- The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by

UKPCB

- the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
 4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
 5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
 6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
 7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
 8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
 9. Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-स/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.
 10. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.
 11. The Consent is Valld under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.
 12. Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.
 13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
 14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
 15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
 16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a three month/six months/one year from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be

- reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
 12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
 13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
 14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
 16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
 17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
 18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
 19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
 20. In case of any accident, complete details shall be submitted to this Board as required under H. W. Rules.
 21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
 22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
 23. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
 24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
 25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
 26. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.



[Handwritten Signature]
Regional Officer (I/c)



सत्यमेव जयते

Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 05AAWFG1239MIZY

Legal Name	GAGAN BRICK FIELD		
Trade Name, If any	GAGAN BRICK FIELD		
Constitution of Business	Partnership		
Address of Principal Place of Business	KH. NO. 138, 139, VILL- MOHAMMADPUR JATT, PRAGNA-MANGLOUR, ROORKEE, Haridwar, Uttarakhand, 247656		
Date of Liability			
Period of Validity	From	02/02/2021	To Not Applicable
Type of Registration	Regular		
Particulars of Approving Authority	Centre		
nature	Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK(4) Date: 2021.02.02-11:00:26 IST		
me	Arvind Verma		
signation	Superintendent		
isdictional Office	Roorkee - Sector 2		
Date of issue of Certificate	02/02/2021		
te: The registration certificate is required to be prominently displayed at all places of business in the State.			

ystem generated digitally signed Registration Certificate issued based on the approval of application granted on 02/02/2021 by ctional authority.



सर्वे जयते

TIN 05AAWFG1239MIZY
al Name GAGAN BRICK FIELD
de Name, if any GAGAN BRICK FIELD

tails of Additional Places of Business

otal Number of Additional Places of Business in the State 0



मेव जयते

CIN

05AAWFG1239M1ZY

Legal Name

GAGAN BRICK FIELD

Trade Name, if any

GAGAN BRICK FIELD

List of Managing / Authorized Partners



Name

ADESH KUMAR

Designation/Status

PARTNER

Resident of State

Uttarakhand



Name

JITENDRA SINGH

Designation/Status

PARTNER

Resident of State

Uttar Pradesh



Name

MOHIT GARG

Designation/Status

PARTNER

Resident of State

Uttar Pradesh

अनापत्ति प्रमाण पत्र

श्री मोहित गर्ग पुत्र श्री अनिल कुमार गर्ग निवासी ग्राम मोहम्मदपुर जट विकासखण्ड नारसन जनपद हरिद्वार ने आवेदन पत्र प्रस्तुत कर निवेदन किया है कि उनके स्वामित्व वाला ईट भट्टा मै0 गगन ब्रिक फिल्ड खसरा सं0 138/139 ग्राम मोहम्मदपुर जट मंगलौर विकासखण्ड नारसन जनपद हरिद्वार पर स्थापित किया गया है इस हेतु भट्टा स्वामी द्वारा अनापत्ति प्रमाण पत्र चाहा गया है।

मौके पर स्थलीय निरीक्षण हेतु उत्तर प्रदेश शासनादेश संख्या 921/55-पर्या/12-94 (पर्या) -11 दिनांक 27 जून 2021 में दिये गये निर्देशानुसार ईट भट्टे का निरीक्षण प्रभारी उद्यान संचल दल केन्द्र नारसन के द्वारा किया गया। प्रभारी द्वारा प्रस्तुत की गयी निरीक्षण आख्या के आधार पर अवगत कराया गया है कि ईट भट्टा स्थापना स्थल के आस-पास आम/मिश्रित फलों का कोई भी उद्यान/नर्सरी स्थित नहीं है।

अतः प्रभारी उद्यान संचल दल केन्द्र नारसन के स्थलीय निरीक्षण आख्या एवं ईट भट्टे के संचालन हेतु उपलब्ध कराये गये प्रपत्रों के आधार पर ईट भट्टे के स्वामी श्री मोहित गर्ग पुत्र श्री अनिल कुमार गर्ग निवासी ग्राम मोहम्मदपुर जट विकासखण्ड नारसन जनपद हरिद्वार को मै0 गगन ब्रिक फिल्ड के संचालन हेतु अनापत्ति प्रमाण पत्र जारी किया जा रहा है।

पंजिका क्रमांक 04/8.2.22

08/02/2022
मुख्य उद्यान अधिकारी
हरिद्वार हरिद्वार

कार्यालय मुख्य उद्यान अधिकारी हरिद्वार
पत्रांक 3943/उक्त दिनांकित

प्रतिलिपि :- 01 सम्बन्धित आवेदक कर्ता।

02 प्रभारी उद्यान संचल दल केन्द्र नारसन ।

मुख्य उद्यान अधिकारी
हरिद्वार

जिला उद्यान विभाग की N O C के संबंद में प्रार्थना प्रत्र

सेवा में,
श्रीमान महोदय,
जिला उद्यान अधिकारी,
हरिद्वार, उत्तराखंड,

विषय - जिला उद्यान विभाग की N O C के संबंद में

महोदय,

निवेदन यह है की हमारा एक ईट भट्टा है जिसका नाम गगन ब्रिक फील्ड है। जिसका पता खसरा संख्या - 138 - 139, ग्राम - मोहमदपुरजट, परगना - मंगलौर, जिला - हरिद्वार है। हमारे भट्टे के आस पास कोई भी बाघ या बगीचा नहीं है।

आपसे अनुरोध है की हमे उद्यान विभाग की N O C प्रदान करने की कर्पा करो।

आपकी अति कर्पा होगी।

धन्यवाद

प्रार्थी

Ramesh

ADITH KUMAR (PARTNER)

① 9412352600

② 9759775165

गृहीत

30/01/21

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA



स्थायी लेखा संख्या कार्ड
 Permanent Account Number Card



07012021

श्री/Name
QADAN BRICK FIELD

गठित / गठन के तारीख
 Date of Incorporation / Formation
 14/12/2020

TAX INVOICE

GAGAN BRICK FIELD

Mohammadpur Jatt, Pagna- Manglour, Roorkee, Distt. Haridwar (Uttarakhand) - 247656
 Mob: 9412352600, 7351777784

GSTIN - 05AAWFG1239M1ZY

Transportation Mode Truck

Invoice Date: 15-10-2021

Vehicle No: UK 12 P/3436

Invoice Serial No: GBF/2021/2022/01

Date & Time of Supply: 15-10-2021

Place of Supply: SIDGUL (Haridwar)

Details of Receiver (Billed to)

Details of Consignee (Shipped to)

Name: M/S Tanisha Tandoz

Name: /

Address: By Pass Road, Sidkul (Haridwar)

Address: /

State: UK State Code: 05

State: / State Code: /

GSTIN: 05BOPPR3255R1Z1

GSTIN: /

S.No.	Description of Goods	HSN Code	QTY.	Rate	Amount
1	1st Bricks <u>T.T: 014</u> <u>UK 12 P/3436</u>	6901	8000	3000	24000

Total Invoice Amount in Words: Twenty four thousand
two hundred only

Total Amount	24000
Add - CGST @ 2.5%	600
Add - SGST @ 2.5%	600
Add - IGST @ 5%	—
Tax Amount GST	1200
Total Amount After Tax	25200

Bank Details :-

For GAGAN BRICK FIELD

- TERMS & CONDITIONS :
1. All Dispute subject to Roorkee jurisdiction only.
 2. Goods once sold will not be taken back on any account.
 3. E.&O.E

Al
Authorized Signatory



जिला पंचायत / क्षेत्र समिति प्रपत्र संख्या 25
(निगम 101 देखिए)

जिला पंचायत हरिद्वार

77336

जिला परिषद / क्षेत्र समिति

हरिद्वार

लाइसेन्स

प्रेम गगन सिंह पिता
श्री जितेन्द्र सिंह पिता श्री राजपाल सिंह जिला परिषद / क्षेत्र समिति
श्री जितेन्द्र सिंह पिता श्री राजपाल सिंह जिला परिषद / क्षेत्र समिति

यूनिट श्री जितेन्द्र सिंह पिता श्री राजपाल सिंह जिला परिषद / क्षेत्र समिति
समिति जिला पंचायत हरिद्वार जिला हरिद्वार को रुपये का भुगतान कर दिया है।

को भिन्न पान्च हजा रूप्य के स्थानीय क्षेत्र

अर्त जिला पंचायत हरिद्वार जिला पंचायत हरिद्वार

के भीतर उदाहरण - श्री राजपाल सिंह जिला पंचायत हरिद्वार से लाइसेन्स प्रदान

दिनांक 10/10/2022 के लिए अनुज्ञा दी जाती है।

तक इंटिग्रेशन लाइसेन्सधारी का विवरण

नाम	पिता का नाम	पता	अव्यक्ति
जितेन्द्र सिंह	राजपाल सिंह	श्री राजपाल सिंह	—
श्री राजपाल सिंह	श्री राजपाल सिंह	श्री राजपाल सिंह	—
श्री राजपाल सिंह	श्री राजपाल सिंह	श्री राजपाल सिंह	—

यह लाइसेन्स लाइसेन्सधारी के हस्ताक्षर

नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी शर्तों में आ

लाइसेन्सधारी को दे दी है। लाइसेन्सधारी के हस्ताक्षर

दिनांक 23/08/2022 में विनियम और नियंत्रण के निमित्त

टिप्पणी - स्थान और पूर्वांकन की प्रविष्टि या त्रुटि गरी जानी जाय तो जिला पंचायत, हरिद्वार

संशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, परन्तु अन्य कोट जिला पंचायत, हरिद्वार

लाइसेन्स अधिकारी

(Signature)

यह लाइसेंस इस शर्त के साथ जारी
 किया जा रहा है कि भारत स्वामी को
 प्रदूषण नियंत्रण विभाग से सहमति पत्र
 प्राप्त करने कायालय में जमा करना होगा
 अतः आवेदन में जारी किया गया लाइसेंस
 स्वतः ही विरह समाप्त आयेगा साथ ही
 मा० राष्ट्रीय हरित न्यायाधिकरण द्वारा दिये
 गये दिशा निर्देशों का पालन करना होगा।

अ० गु० अ०
 अि० यं० हरिद्वार

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 5

(नियम 41 देखिये)

जिला साइड्ड कार्बन पेपर पर अमिट पेनिल से लिखा जायेगा)

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम का रबड स्टाम्प

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम का रबड स्टाम्प
 जिला संख्या 313333 रसीद संख्या 132333 से

मांग रजिस्टर संख्या 132333 रुपया (शब्दों में)

बिल संख्या 132333 के पूर्ण/आंशिक गुगतान के गदे प्राप्त हुआ।

रुपया मुख्य अधिकारी/खण्ड विकास अधिकारी

स्थान 132333 कर समाहर्ता (देखा कलेक्टर)

दिनांक 13/02/23

मांग तथा वसूली का प्रमारी लिपिक कर अधिकारी

नेखाकार

रसबन्ध (आरडई0) 02 पंचायतराज/124-10-12-2021-2,000 रुका (कम्प्यूटर/प्रिन्ट)।

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम रबड स्टाम्प

रसीद संख्या

313333

रसीद के अनुसार गुगतानकर्ता का नाम

रसीद के अनुसार उससे वसूल की गई धनराशि

रसीद के अनुसार किस मुदे वसूल की गई

रसीद के अनुसार कर समाहर्ता का नाम जिसने

धनराशि वसूल की

इस कूपन को जमा करने वाले

अधिकारी का नाम तथा पदनाम

कूपन जमा करने का दिनांक



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार
जिला हरिद्वार 004021

मै. गगन विक फिल्ट लाइसेन्स
जितेन्द्र सिंह ड० ब्रजपाल सिंह, मोहित गर्ग ड० अनिल कुमार गर्ग व
चूँकि श्री अश्वि कुमार ड० जापाल सिंह ने जिला परिषद/क्षेत्र
समिति जिला पंचायत हरिद्वार जिला हरिद्वार
को अंकन पाँच हजार रुपये को रुपये का भुगतान कर दिया है।
अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र
के भीतर ग्राम- गौहमगढ़पुर जट में
दिनांक 01/10/2021 से 30/09/2022
तक ईट भट्ट के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
जितेन्द्र सिंह	ब्रजपाल सिंह	ईट भट्ट	गौहमगढ़पुर जट	-
मोहित गर्ग	जितेन्द्र सिंह			
अनिल कुमार	जितेन्द्र सिंह			

यह लाइसेन्स 106 लाइसेन्सधारी के हस्ताक्षर
में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेन्सधारी को दे दी है।

दिनांक 18/8/2021 20

टिप्पणी :- स्थान और पृष्ठांकन की प्रविष्टियां तभी भरी जानी चाहिए, जब लाइसेन्स
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।
लाइसेन्स अधिकारी

वह लाइसेंस इस शर्त के साथ जारी किया जा रहा है कि भदटा स्वामी को प्रदूषण नियंत्रण विभाग से सहमति पत्र प्राप्त कर कार्यालय में जमा करना होगा। उक्त के अभाव में जारी किया गट लाइसेंस स्वतः ही निरस्त समझा जायेगा साथ ही मा० राष्ट्रीय हरित न्यायाधिकरण द्वारा दिये गये दिशा निर्देशों का पालन करना होगा।

अ०मु०अ०
जि०प० हरिद्वार

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 5
(नियम 41 देखिये)

जिला पंचायत/क्षेत्र समिति के नाम सहित क्षेत्र समिति के नाम का रबड स्टाम्प
के नाम रबड स्टाम्प

बही संख्या 152288

मांग रजिस्टर संख्या 152288

बिल संख्या 152288

क. जिला पंचायत

रूपया

स्थान 6000

दिनांक 21/11/2014

कर समाहता (टेक्स कलेक्टर)

लेखाकार

गांग तथा वसूली का प्रगारी लिपिक कर अधिकारी

पीएचएचओ (आरईओ) 01 पंचायतराज/38-9-6-2014-2,000 रुल्स (कम्प्यूटर/बीएसएट)।

जिला पंचायत/जिले के नाम सहित क्षेत्र समिति के नाम रबड स्टाम्प

बही संख्या 152288

रसीद संख्या

रसीद के अनुसार मुगुतानकर्ता का नाम

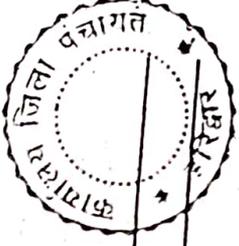
रसीद के अनुसार उससे वसूल की गई धनराशि

रसीद के अनुसार किस मंरे वसूल की गई

रसीद के अनुसार कर समाहता का नाम जिसने धनराशि वसूल की

इस कूपन को जमा करने वाले अधिकारी का नाम तथा पदनाम

कूपन जमा करने त दिनांक



Handwritten signature/initials.



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार

जिला हरिद्वार

लाइसेन्स

002392

चूंकि श्री मै० गगन सिंघ
जिला पंचायत हरिद्वार को रुपये का मुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर उत्तम - मोहनपुर जट में

दिनांक 01/10/2020 से 30/09/2021 तक 22 अ 21 के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
<u>जितेन्द्र सिंह</u>	<u>जगपाल सिंह</u>	<u>इंजीनियर</u>	<u>मोहनपुर</u>	-
<u>ओम प्रकाश</u>	<u>केनिलकर</u>			
<u>मोहनलाल</u>	<u>जगपाल सिंह</u>			

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मै० आज
लाइसेन्सधारी को दे दी है।

दिनांक 11/12/2020

टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तभी मरी जानी चाहिए जब तक लाइसेन्स
शर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

मै०
लाइसेन्स अधिकारी



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार
जिला हरिद्वार

लाइसेन्स 002392

चूँकि श्री मै 0 गगन सिद्ध सिंह
जितेन्द्र सिंह 570 ब्रजपाल सिंह, मोहित गैर, जिला परिषद/क्षेत्र
वादेराजुन् 510 ब्रजपाल सिंह समिति जिला पंचायत हरिद्वार जिला हरिद्वार

को ग्रैन्ड पब्लिक हाउस को रुपये का भुगतान कर दिया है।
अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर गगन - मोहनपुर जट में
दिनांक 01/10/2020 से 30/09/2021 तक
इंटेन्सिटी के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

संख्या	पिता का नाम	व्यापार	पता	अभ्युक्ति
<u>106</u>	<u>जितेन्द्र सिंह, ब्रजपाल सिंह</u>	<u>इंटेन्सिटी</u>	<u>मोहनपुर</u>	-
	<u>मोहित गैर 510 ब्रजपाल सिंह</u>			
	<u>वादेराजुन् 510 ब्रजपाल सिंह</u>			

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेन्सधारी को दे दी है।

दिनांक 11/12/2020

टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तभी भरी जानी चाहिए जब तक लाइसेन्स
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

लाइसेन्स अधिकारी



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

संलग्न-3



सिंचाई परिकल्प भवन परिसर, रुड़की-247667 जिला-हरिद्वार

दिनांक 19.05.2023

पत्रांक- यूकेपीसीबी/आर0ओ0आर0/सा0-31(Vol-I)/2023/237

पंजीकृत डाक द्वारा

"NGT प्रकरण"

सेवा में,

सदस्य सचिव महोदय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
देहरादून।

विषय:- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0 783/2022, अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश के सम्बन्ध में।

सन्दर्भ: बोर्ड मुख्यालय के पत्रांक: यूकेपीसीबी/एच0ओ0/सा0-183-634/2023/1719 दिनांक 23.03.2023 को निर्गत निर्देश के अनुपालन में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा पारित आदेश व बोर्ड मुख्यालय के निर्देश के क्रम में क्षेत्रीय कार्यालय द्वारा जनपद-हरिद्वार में स्थित ईट भट्टों के विरुद्ध Past Violation हेतु पर्यावरणीय क्षतिपूर्ति संलग्न गणना शीट के आधार पर किया गया है।

पर्यावरणीय क्षतिपूर्ति की गणना दिनांक 21.12.2019 से की गयी है। पर्यावरणीय क्षतिपूर्ति हेतु बोर्ड मुख्यालय द्वारा निर्धारित गाइडलाइन के अनुसार नारंगी श्रेणी हेतु Minimum Environmental Compensation 1500 रु प्रतिदिन (वायु प्रदूषण के सम्बन्ध) के आधार पर किया गया है।

विदित होना चाहें, कि ईट भट्टों का संचालन वर्ष में लगभग 8 माह किया जाता है। अर्थात वर्ष में लगभग वर्ष में 65% दिन संचालित किया जाता है।

ईट भट्टों में कुल Violation days का निर्धारण दिनांक 21.12.2019 या उक्त तिथि के बाद संचालन तिथि के उपरान्त बिना सहमति संचालित दिनों (आवेदन तिथि) की गणना के आधार पर किया गया है।

अतः ईट भट्टों पर पर्यावरणीय क्षतिपूर्ति संलग्न गणना शीट के आधार पर किये जाने की संस्तुति की जाती है।

संलग्नक:-यथोपरि।

भवदीय,


(सुभाष चन्द्र पुरी)
क्षेत्रीय अधिकारी (प्र0)

o/c 

57	M/s Gagan Brick Supply, Khastara-59, Village-Tanda Bhanhera Manglore, Gadharon Road, Distt- Haridwar	2005	31.03.2024	06.12.2022	1081	702.65	1053975	23.12.2022
58	M/s Gagan Brick Field, Khastara no - 138, 139 Mohammaddpur, Narsan Gurukul, Distt-haridwar	2021	31.03.2024	15.11.2022	651	423.15	634725	23.12.2022
59	M/s Laxmi Brick Field Kunja Road, Iqbalpur, Bebedki, Shaidabad, Bhagwanpur, Distt- Haridwar	2016	31.03.2024	29.11.2022	1074	698.1	1047150	26.12.2022
60	M/s S T Brick Field Tikola Kalan, Post- Tikola Kalan, Narsan, Distt- Haridwar	2006	31.03.2024	05.11.2019	1097	713.05	1069575	22.12.2022
61	M/s Shri Gampati Brick Field, Chak no-806, Gata-566/3 Vill & Post- Jhabera, Roorkee, Distt-Haridwar	2017	3/3/2024	31.12.2019	1098	713.7	1070550	23.12.2022
62	M/s Sabri Brick Udyog, salapur, Gadharon Road, Manglore, Distt- Haridwar	2018	31.03.2024	11.11.2019	1102	716.3	1074450	27.12.2022
63	M/s Naresh Ent Udyog Nagla Imarti, Post- Milap Nagar, Tehsil- Roorkee, Distt- Haridwar	2005	3/3/2024	10.11.2022	1055	685.75	1028625	22.12.2022
64	M/s New Sabri Brick Supply, Khastara no- 247/4, Shlapur, Gadharon road, Manglore, Distt- Haridwar	2019	31.03.2024	27.11.2022	1072	696.8	1045200	26.12.2022
65	M/s Kishan Brick Field (Old-Name A.B.R) 278, Vill- Rahmatpur, Belda, Post Pisan Kalyar, Tehsil- Roorkee, Distt- Haridwar	2007	31.03.2023	20.12.2022	1095	711.75	1067625	23.12.2022
66	M/s Sagar Brick Company khastara no- 283 Gadharon Road, Salapur, Distt- Haridwar	2019	31.03.2024	11.11.2019	1097	713.05	1069575	22.12.2022
67	M/s Shivam Brick Field Bijoli Road, Vill- Nagla Emarti, Post- Vikashand-Narsan, Teh- Roorkee, Distt-Haridwar	2002	3/31/2024	26.11.2022	340	221	331500	26.12.2022

2
R

91	M/s Jai Mata Brick Field Khasra no-208 Vill-Harchandpur Maunja Kawadpur, Distt- Haridwar	2020	31.03.2024	29.11.2022	700	455	682500	03.01.2023
92	M/s Anmol Brick Company, khasra no-235 Vill-Baswakeri, Post- Manglore, Tehsil- Roorkee	2021	31.03.2024	23.01.2023	739	480.35	720525	07.02.2023
93	M/s Shri Shyam Priya Brick Field, Vill-Thaska, Post- Manglore, Distt- Haridwar	2020	31.03.2024	08.09.2022	763	495.95	743925	20.02.2023
94	M/s Raghuvanshi Bricks Khasra no-324, Vill-Baswarakedi, Post-Manglore, Roorkee, Haridwar	2021	31.03.2024	29.11.2022	634	412.1	618150	03.01.2023
95	M/s Tridev Brick Field Khasr no-503, khata no-152, Nathu Kheri Road, Vill-Mundlana, Distt- Haridwar	2021	31.03.2024	05.12.2022	347	225.55	338325	03.01.2023
96	M/s Januna Ent Udyog Vill-Liberheri, Roorkee, Haridwar	-	31.03.2024	25.03.2021	0	0	0	27.01.2023
97	M/s Shams Brick Field Khasra No- 3, Village-Akbarpur Dadki, Manglore	2021	31.03.2024	29.11.2022	463	300.95	451425	14.02.2023
98	M/s Shan Brick Filled Village- Gadharona, Landhora Roorkee, Distt- Haridwar	2019	31.03.2024	29.11.2022	1074	698.1	1047150	13.02.2023
99	M/s Jai Mata Brick Field (Old Name-K.K. Brick Supply)Khasra no-63, Vill- Bajuhert, Kaliyar, Post- Kaliyar, Tehsil- Roorkee, Distt- Haridwar	2012	31.03.2024	02.11.2022	1047	680.55	1020825	03.01.2023
100	M/s Ujala Brick Field, Khasra no- 173, vill-Gunawala Majri, Piran Kaliyar, Distt-Haridwar	2022	31.03.2024	07.12.2022	90	58.5	87750	10.01.2023
101	M/s Shaanvi Brick Field (Old Name-Jai Shree Ganesh Brick Supply) Vill-Laholi, Manglore, Distt-Haridwar	2006	31.03.2024	16.12.2022	1091	709.15	1063725	21.02.2023

M. Gagan Brick Field, Vill- Mohammdpur Jatt, Pargna-
Narsan, Roorkee, Haridwar

